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**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION**

LD/VC/ABA/255/2020

ANT. BAIL APPLICATION NO. OF

Amit Suresh Lodha and Ors. ... Applicants

Vs

The State of Maharashtra ... Respondents

...
Mr. Omkar Mulekar with Mr. Nausher Kohli with Mr.
Harsh Gokhale for the Applicants.

Mr. S.R.Agarkar, APP for the Respondent-State.

CORAM : SANDEEP K. SHINDE J.

DATE : 23RD JUNE, 2020.

P.C. :

*Heard Mr. Mulekar learned counsel for the
applicants and Mr. Agarkar, learned APP for the State.*

*2 Applicants are seeking transit anticipatory
bail in FIR No.63 of 2020 dated 17th February, 2020
registered under Sections 420, 406, 120B, 34 of the
Indian Penal Code, 1860 registered with Dehradun
Police Station, Rewari.*

3 *The learned counsel for the applicants has drawn my attention to the notice issued by in-charge police station Bharuheda purportedly issued under Section 41(1) of the Code of Criminal Procedure, 1973, inter-alia directing the applicants to remain present on 9th June, 2020 along with COVID-19 test reports at Dehradun. In view of this notice being issued, applicants are apprehending their arrest in subject crime.*

4 *It is submitted that applicants are willing to co-operate in the investigation and would approach the Court of competent jurisdiction for appropriate reliefs, within reasonable time but, till then they may be protected.*

5 *In view of Corona virus Covid-19 pandemic, applicants cannot travel to Haryana State immediately. More so, the applicant nos.2 and 3 are senior citizens, aged about 72 and 66 years respectively.*

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6 *Prima-facie, it appears, subject offence came to be registered on account of cheques issued by the applicants being directors of the Indusar Global Limited against the purchase orders placed by them with the complainant company. It further appears that applicant no.1 had issued two post-dated cheques of November, 2019 against two purchase orders placed by him on behalf of the company.*

7 *Considering the facts of the case and prevailing situation, I am satisfied that applicant nos.2 and 3 being senior citizens, cannot approach Court of competent jurisdiction immediately for appropriate reliefs. Besides, applicants are permanent residents of Mumbai and two of them are Senior Citizens.*

8 *In view of the facts of the case, applicants are granted six weeks' time to approach the Court of competent jurisdiction for seeking pre-arrest bail in FIR*

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No.63 of 2020 registered with Dehradun Police Station, Rewari. Hence, following order:

9 In the event of arrest of the applicants in FIR No.63 of 2020 registered with Dehradun Police Station, Rewari, they shall be released on executing PR bond for the sum of Rs.25,000/- each with one or more sureties in like sum or cash.

10 Applicants shall furnish particulars of their residential address and contact details to the Investigating Officer within a week from today.

11 It is clarified that this order is passed without looking into the merits of the matter.

12 Application is, accordingly, disposed of.

13 Parties to act upon digitally signed copy of this order.

(SANDEEP K. SHINDE, J.)